Form FNC

[See Regulation 4(a)(1)]

[This application form shall be completed and submitted to a AD bank by the applicant along with the documents mentioned in item (viii) of the Declaration.]

Part I

No.	Details	Particulars
1.	i. Full name and address of the applicant	
	ii. Date and Place of incorporation / registration	
	iii. Telephone Number(s)	
	iv. E-mail ID	
2.	Brief description of the activities of the applicant	
3	i. Value of goods imported from and / or exported to India by the applicant during each of the last three years: a. Imports from India b. Exports to India ii. Destinators of existing arrangements if any, for	
	ii. Particulars of existing arrangements if any, for representing the company in India.iii. Details of earlier approvals or rejections, if any, (ref. no. and date)	
	iv. Particulars of the proposed branch/ office:	
	 a. Details of the activities/ services proposed to be undertaken/ rendered by the office 	
	b. Place where the office will be located	
	c. Phone number	
	d. E-mail ID	

No.	Details	Particulars
	e. Expected number of	
	employees (with	
	number of foreigners)	
	Ğ ,	
	f. NIC code	
4.	 Name and address of the banker of the 	
	applicant in the home country	
	ii. Telephone number	
	iii. E-mail ID	
5.	For Non-profit Organisations:	
	i. Details of activities carried out in the host	
	country and other countries by the applicant	
	organisation	
	ii. Expected level of funding for operations in India	
	, g ,	
6.	For project offices:	
	i. Reference no. and date of letter awarding the	
	contract	
	ii. Particulars of authority awarding the	
	project/contract	
	iii. Total amount of contract	
	iv. Address/e-mail/telephone number of the	
	project office	
	v. Tenure of project office	
	vi. Nature of project undertaken	
	vii. NIC code	
7.	Any other information which the applicant company	
	wishes to furnish in support of this application.	

Part II- Additional information to be submitted by applicants where Government of India's approval is necessary under Regulation 4(b) of Notification No. XX

I. Details in respect of Directors/Key Executives

Sr.	Full name	Present	Date	Parentage	Present	Nationality	Passport	Contact
No.	of Directors	position	of		and		Nos. and	address
	and Key	held	Birth		permanent		issue	and
	Executives	with			address		date	telephone
	(wherever	date						number
	applicable)	(since						
		when)						

II. Details of shareholders of applicant company (all firms/companies/entities/individuals having shareholding more than 10 %)

Sr.	Full	Parentage	Date of	Permanent	Present	Present	Nationality (if	% of
No.	name		birth	address	address	position	holding dual	shares
		Father/				held	nationality,	held in the
		Mother					both must be	company
							clearly	
							mentioned)	

III. Details of criminal cases, if any, against the applicant / Director (s) for which security clearance is sought

- a. Are the company owners, promoters or directors listed above, the subject of any
 - Preventive detention proceedings: Yes/No
 - 2. Criminal proceedings : Yes/No
- b. If, Yes, please provide the following details
 - 1. Detention/case/FIR/warrant number:
 - 2. Police station/District/Agency :
 - 3. Section of law :
 - 4. Name and place of the court
- c. The above mentioned details are in respect of both India and any foreign country.

DECLARATION

We hereby declare that:

- i. The particulars given above are true and correct to the best of our knowledge and belief.
- ii. Our activities in India would be confined to the activities indicated in column 3(iv)(a)/6(vi) above. We will not undertake either partly or fully, any activity that is covered under Foreign Contribution Regulation Act, 2010 (FCRA) and we understand that any misrepresentation made or false information furnished by us in this behalf would render the approval granted under the Foreign Exchange Management (Establishment in India of a branch or office) Regulations, 2025, automatically as *void ab initio* and such approval by the Reserve Bank shall stand withdrawn without any further notice.
- iii. If we shift the office to another place we shall intimate the designated AD Category I bank.
- iv. If there is a change in our name and ownership, such information will be intimated to the AD bank.
- v. We will abide by the terms and conditions that may be stipulated by the Government of India / Reserve Bank / designated bank from time to time.
- vi. We, hereby commit that we are agreeable to a report /opinion sought from our bankers abroad by the Government of India /Reserve Bank.
- vii. We understand that the approval, if granted, is from FEMA angle only. Any other approvals / clearances, statutory or otherwise, required from any other Government Authority/ Department/ Ministry will be obtained before commencement of operations in India.
- viii. We have no objection to the Reserve Bank placing the details of approval in public domain.
 - ix. We enclose the following documents:
 - a. Copy of the Certificate of Incorporation / Registration; Memorandum of Association and Articles of Association attested by the Notary Public in the country of registration.

[If the original Certificate is in a language other than in English, the same shall be translated into English and notarized as above and cross verified/attested by the

Indian Embassy/ Consulate in the home country].

[Bankers' Report from the applicant's banker in the host country / country of registration showing the number of years the applicant has had banking relations with that bank.]

b. Power of Attorney in favour of signatory of Form FNC in case the Head of the overseas entity is not signing the Form FNC.

(Signature of Authorised Official of the Applicant Company)
Name:
Designation:
Place:
Date: